Central Administrative Tribunal, Principal Bench

<u>Contempt Petition No.680 of 2001 in</u> Original Application No.2017 of 1999

New Delhi, this the 14th day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman Hon'ble Mr. Govindan S. Tampi, Member (A)

Shir Kumar Gupta, S/o of Shri C.R.Gupta, Aged 52 yrs. (DOB: 20.2.49) R/o 22/1 Shakti Nagar Delhi-7

...Petitioner

(By Advocate: Dr.D.C. Vohra)

Versus

- 1.Mr.Yogendra Narain
 Secretary,
 Ministry of Defence
 South Block (Room No.101A)
 New Delhi-11
- 2.Dr.V.K.Aatre
 SA to RM &
 Secretary-DRD/DG-R&D
 Room No.137
 South Block,
 New Delhi-11
- 3.Mr.K.N.Rai,
 Director
 Civil Works & Estate
 Defence R&D Organisation
 Room No.101,B-Wing
 Sena Bhawan,
 New Delhi-11

....Respondents

(By Advocate: Shri R.D.Agrawala, Sr.Advocate with Shri Rajinder Nischal)

O R D E R(ORAL)

By Justice Ashok Agarwal, Chairman

Non-compliance of the order passed by this Tribunal on 15.2.2001 in OA No.2017/99 is made the basis of the present contempt petition.

Respondents/contemnors in their counter have pointed out that they have impugned the aforesaid order by preferring a C.W.P.No.4518/2001. They have also prayed for stay of the order by filing C.M.No.7799/2001. Though

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no interim orders have so far been passed, aforesaid proceedings are pending and are now scheduled to be taken up for hearing on 14.2.2002.

In our view, though no interim orders have been the aforesaid C.M., it would not be just and passed to issue orders holding the contemnors guilty of contempt and inflict a punishment upon them. find that if respondents do not succeed in obtaining favourable orders in the aforesaid C.W.P. and C.M., they should proceed to comply with the orders expeditiously any event prior to 15.3.2002. Ιt goes without saying that in case of non-compliance of the Tribunal's 'serious view will be taken in matter. Present \ contempt petition is disposed οf in the aforestates terms.

/dkm/

Govindan S.Tampi) ember(A) (Ashok Agarwal) Chairman